

in New Delhi was informed of the Government of India's objection to the erroneous depiction in the Bangladesh map of both Sikkim and Jammu and Kashmir which are integral parts of India. The Bangladesh authorities were asked to take necessary corrective action to amend the cartographic misrepresentation in their map. Our High Commissioner in Dhaka also took up the matter with the Bangladesh Government on similar lines. The Bangladesh Government have informed us that they are looking into the matter.

**SHRI BAPUSAHEB PARULEKAR :** Mr. Speaker, Sir, it is really unfortunate that a friendly country like Bangladesh, to whom we have given a lot of help and still we are helping, should indulge in such a cartographic misrepresentation. In fact this looks like a cartographic misrepresentation. Now, it has been stated in the last sentence that the Bangladesh Government have informed that they are looking into the matter. This is not the first instance. Even Russia, China and Pakistan, on many occasions, had also made cartographic misrepresentation. I do not know what steps have been taken by the Government to correct the map.

Now, I would like to know whether any explanations have been given by Bangladesh Government with reference to the misrepresentation because I find for this answer that Government is not in the know of the fact of the report which has appeared in the press that Government of Bangladesh has admitted the mistake and has expressed regret. I want to know whether that is true. If that is true, how is it that Government is not still in the know of this thing till to-day.

**SHRI A.A. RAHIM :** Sir, we have already lodged our protest about this and we have asked for the explanations. In this case, the first map was published in 1972. At that time, we had taken up this matter with the then Government in Bangladesh and that time the reply given by them was that they had really not produced any map of their own but simply replenished the map that had been published on the basis of the survey of Pakistan Government.

That was there. This reply was in 1972. Now, we have taken up the matter with the

High Commissioner here and in Dacca also we have taken up the matter with the authorities there. They said that they would look in the matter and reply to us. Their reply has not been received so far. So, we do not want to arrive at any pre-judgement in this matter before we get a detailed reply from them.

## WRITTEN ANSWERS TO QUESTIONS

### Greek Vessel Sold as Scrap to Metal Scrap Trade Corporation

**\*789 SHRI SHANTUBHAI PATEL :** WILL the MINISTER OF SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that a Greek ship owner sold his vessel as a scrap to the Metal Scrap Trade Corporation and sold the same vessel to a Pakistani ship breaker ;

(b) if so, the details thereof and the loss suffered by India ; and

(c) the steps taken for transfer of the vessel to India ?

**MINISTER OF SHIPPING AND TRANSPORT (SHRI K. VIJAYA BHASKARA REDDY):** (a) The Greek ship owner sold the vessel to Metal Scrap Trade Corporation who in turn sold it to M/s. Ashok Steels. The ship was not sold to any Pakistani ship breaker.

(b) and (c). The ship was unauthorisedly taken by its crew members to Karachi Port. No loss has been suffered by India. The ship has been brought back to India on 26.3.1983.

### Vasco-De-Gama-Miraj B.G. Rail Link

**\*791 SHRI EDUARDO FALEIRO :** Will the Minister of RAILWAYS be pleased to state :

(a) whether the Survey for laying the broad gauge line from Vasco-de-Gama (Goa) to Miraj has been completed ;

(b) if not, when will it be completed and reasons for delay ; and